

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2024 AT 10:30 AM**

**CP (IB) No. 81/95/HDB/2023
AND**

**IA (IBC) 1031, 19 & 1348/2024 in CP (IB) No. 81/95/HDB/2023
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

National Bank for Agriculture and
Rural Development(NABARD)

...Petitioner

AND

Smt. M Karunakar Reddy

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP (IB) No. 81/95/HDB/2023

Matter adjourned to 15.07.2024.

IA (IBC) 1031/2024

This being an application filed by the Resolution Professional to take additional Resolution Professional report on record. The same is taken on record, subject to the objections filed for consideration.

Accordingly, **this application is allowed and disposed of.**

IA (IBC) 19/2024

Learned Counsel Mr B Harinath Rao, for Financial Creditor present physically.
Mr Chakilam Nagarjuna Rao, Resolution Professional present physically.
Learned Counsel Mr Harsha, for Personal Guarantor present through Video Conference.

At request of learned counsel for the personal guarantor, matter adjourned to 15.07.2024 for hearing as a last chance.

IA (IBC) 1348/2024

As IA (IBC) No 1031/2024 is allowed and disposed of, this application also stands disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)